

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.101 of 2021 (SZ)

C.R. Vijayakumar
No.223/1, Bajanai Koil Street,
Unamancheri, Chennai

...Applicant

Vs

The Member Secretary,
State Environment Impact Assessment Authority,
3 rd Floor, Panagal Maligai, No.1,
Jeenis Road, Saidapet,
Chennai and Ors.

...Respondents

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**Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.**

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**REPORT FILED ON BEHALF OF THE RESPONDENT -
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Vijayabaskaran, Son of E. Rathnam, Hindu, aged about 59 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai – 32, and filing this Report on behalf of the Respondents Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that Thiru C.R.Vijayakumar has filed an application before the Hon'ble National Green Tribunal (Southern Zone) in O.A.No. 101 of 2021 regarding the illegal mining in a stone quarry located at SF No. 273/1, 319/1, 326/1A, 326/4 and at SF No. 275/2A, 2B,2C, 2C2A, 2C2B, 2C2C,2D1,3,4,5,276/3 & SF No.

[Handwritten Signature]
**ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.**

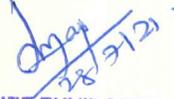
324/1,324/2,326/2A,326/2B, Oonamancheri Village, Vandalur Taluk, Chengalpattu District.

3. It is respectfully submitted that when the case came up for hearing on 16.04.2021, the Hon'ble National Green Tribunal (Southern Zone) has stated inter alia that :-

"In order to ascertain the genuineness of the allegations made in the application and also the violations, if any, alleged to have been committed by the 6th respondent in carrying out the quarrying operation in the disputed area narrated in the application, we feel it appropriate to appoint a joint committee comprising of (1) District Collector, Chengalpattu District or a Senior Officer not below the rank of Assistant/Sub Divisional Magistrate as deputed by the District Collector, Chengalpattu (2) a Senior Officer from the State Environment Impact Assessment Authority (SEIAA),(3) a Senior Officer from the Directorate of Geology and Mining Department as deputed by its Director and (4) a Senior Officer from the Tamil Nadu Pollution Control Board(TNPCB) as deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report, if there is any violation found"

"The respondents are also directed to file their independent responses to the allegations made in the application to this Tribunal before the next hearing date by e-filing"

4. It is respectfully submitted that in the said area in question there are two quarries operated by the unit of M/s. Aravind Stone Quarry at.


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275/2A,2B,2C1,2C2A,2C2B, 2C2C,2D1,3,4,5,277/3 and another at S.F.No. 324/1,324/2, 326/2A, 326/2B Oonamancheri Village, Vandalur Taluk, Chengalpattu District. The details of each stone quarry is submitted as follows

I. M/s. Aravind Stone Quarry, S.F.No. 275/2A, 2B, 2C1, 2C2A, 2C2B, 2C2C, 2D1, 3, 4, 5, 277/3, Oonamancheri Village, Vandalur Taluk, Chengalpattu District

The above said unit has obtained Environmental Clearance (EC) dated: 03.10.2018 from the District Level Environment Impact Authority, Kancheepuram District for the period of five years vide Lr.No.DEIAA-DIA/TN/MIN/1303/Q2/2017-KPM, EC.No.25-2018 dated 03.10.2018 to carry out mining in an extent of 1.10.50 Hectares for an approved quantity of Rough stone -1, 54,190 cubic meter and Gravel-27594 Cubic meter.

The unit has executed quarry lease agreement with District Collector; Kancheepuram District dated 08.11.2018 valid up to 07.11.2023 (Five years) for carrying out mining of Rough stone -1, 54,190 cubic meter and Gravel-27594 Cubic meter respectively.

The said unit has obtained consent to operate under the Water(P&CP) Act, 1974 and the Air (P&CP) Act,1981 from the TNPC Board vide proceedings No. F.2037MMN/RS/ DEE/TNPCB/MMN/W&A/ 2018 dated 30.11.2018 valid up to 31.03.2023 for quarrying of Rough


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Stones – 154190 Cubic meters for 5 years and Gravel -27594 Cubic meter for 5 years.

II. M/s. Aravind Stone Quarry, S.F.No. 324/1,324/2,326/2A,326/2B, Oonamancheri Village, Vandalur Taluk, Chengalpattu District

The above said unit has got the Environmental Clearance (EC) dated: 03.10.2018 from the District Level Environment Impact Authority, Kancheepuram District for the period of five years vide Lr.No.DEIAA-DIA/TN/MIN/1302/Q2/2017-KPM EC.No.24-2018 dated 03.10.2018 to carry out mining in an extent of 0.95.50 for an approved quantity of Rough stone – 33490 Cubic meter and Gravel- 16848 Cubic meter.

The unit has executed quarry lease agreement with District Collector; Kancheepuram District dated 08.11.2018 valid up to 07.11.2023 (five years) for carrying out mining of Rough stone – 33490 Cubic meter and Gravel- 16848 Cubic meter respectively.

The said unit has obtained consent to operate under the Water and Air Acts from the TNPC Board vide proceedings No.F.2038MMN/RS/DEE/TNPCB/MMN/W&A/2018 dated 30.11.2018 valid up to 31.03.2023 for Quarrying of Rough Stones – 33490 Cubic meters for 5 years and Gravel -16848 Cubic meter for 5 years.

5. It is respectfully submitted that the above said quarries were inspected on 20.07.2021 and the following observations were made


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i) The unit of M/s. Aravind Stone Quarry has carried out mining of rough stone located at SF No. 275/2A, 2B, 2C1, 2C2A, 2C2B, 2C2C, 2D1, 3, 4, 5, 277/3. The said quarry was not in operation during the time of inspection and also it was informed that there is no quarrying activity in the said quarry for the last one year.

ii) The unit of M/s. Aravind Stone Quarry located at SF No. 324/1, 324/2, 326/2A, 326/2B was in operation and quarrying activity was found carried out by the said unit.

iii) The unit is carrying out manual water sprinkling after blasting and during loading of the blasted materials.

iv) The above said quarries are located adjacent separated by two abandoned quarries.

v) The abandoned quarries were found filled with rain water.

6. It is respectfully submitted that the photographs taken during the time of inspection is enclosed herewith as Annexure - I

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.


ADDL. CHIEF ENVIRONMENTAL ENGINEER
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BEFORE ME

VERIFICATION

I, R. Vijayabaskaran, son of E. Ratnam, working as Additional Chief Environmental Engineer, having office at No. 76, Anna Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

Verified at Chennai on this day of July 2021.


ADDL. CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

Advocate for Respondent: TNPCB
Thiru. Kasirajan
Advocate, Chennai.

Date: 03.08.2021

Date of Hearing: 24.08.2021